

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI.**

Dated- 29 /11/2005

O&M Instruction No. 09/2005

Subject: Delegation of Financial Powers to the Licensing Authorities-

Attention is invited to OMI No. 01/2005 dated 07.01.2005 on the above subject.

2. On receipt of a proposal from the Office of the Zonal Jt. Director General of Foreign Trade, Mumbai, it has been decided with the approval of Director General to amend Category 2 & 3 of Srl.No.13 of the above OMI to read as under:-

| S.No. | CATEGORY | Para of the Handbook 2004-09 |
|-------|---|---------------------------------|
| 13 | (I) Duty Credit Entitlement Certificate under "Served from India Scheme" | 3.18 |
| | (II) Duty Credit Entitlement Certificate under "Vishesh Krishi Upaj Yojna". | 3.19 |
| | (III) Duty Credit Entitlement Certificate under "Target Plus Scheme". | 3.2.5 |

3. The other terms and conditions of the above OMI shall remain un-changed.

Sd/-
(S.N. Dubey)
Dy. Director General of Foreign Trade

To

1. All Officers/Sections at HQs.
2. All Zonal/Regional Licensing Authorities.

(Issued from F. No. 01/69/595/00001/2001-O&M)